

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

FRIDAY, THE SIXTH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

I.A.No. 1 OF 2022

IN

ARBITRATION APPLICATION NO: 45 OF 2016

Between:

LT. COL. R.V.R. MURTHY, HYD, S/o Late R.L.Murthy, Aged 60 years,  
Proprietor, M/s. Aruna Toll Agency, Rep. by its GPA Holder Guda Nagi  
Reddy, S/o Late Guda Subba Reddy, Aged 65 years, R/o 105, Bhadra  
Residency, Czech Colony, Sanathanagar, Hyderabad - 500 018.

...Applicant

AND

1. The National Highway Authority of India, Rep. by Chairman, G-5 & G-6,  
Sector -10, Dwarka, New Delhi.
2. The Project Director,, National Highway Authority of India, Project  
Implementation Unit, D.No.331/2RT, 2nd Floor, Castle Hills, Masab Tank,  
Hyderabad - 500 057.

...Respondents

Petition filed under Section 10 of Arbitration and Conciliation Act, R/w. 151  
of CPC praying that in the circumstances stated in the affidavit filed in support of  
the petition, the High Court may be pleased to constitute an arbitrator in the  
place of earlier arbitrator namely Sri Justice K.S. Appa Rao for taking up the  
arbitration case between the petitioner and the respondent.

**Counsel for the Applicant : Mr. Chetluru Sreenivas**

**Counsel for the Respondent : None appeared**

**The Court made the following: ORDER**

Mr. Chetluru Sreenivas, learned counsel for the applicant.

None had appeared on behalf of the respondents on 22.11.2024 as well as on  
29.11.2024. This Court had directed that in case none appears on behalf of the

respondents, appropriate orders on I.A.No.1 of 2022 shall be passed. None has appeared on behalf of the respondents even today also.

Heard on I.A.No. 1 of 2022.

This application has been filed seeking appointment of an arbitrator by way of substitution.

Learned counsel for the applicant submits that Sri Justice K.S.Appa Rao, a former Judge of erstwhile High Court of Andhra Pradesh, who was appointed as Sole Arbitrator, has returned the file on account of personal difficulty. Therefore, a new Arbitrator be appointed.

In view of aforesaid submission and for the reasons assigned in I.A.No.1 of 2022 dully supported by an affidavit, Mr. Justice Challa Kodanda Ram, a former Judge of this Court (resident of Plot No.68, Road No.71, Phase III, Jubilee Hills, Hyderabad-34; Mobile No. 8331010695) is appointed as substituted arbitrator.

Accordingly, I.A.No.1 of 2022 is allowed.

Sd/- K. SRINIVASA RAO  
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Mr. Justice Challa Kodanda Ram, a former Judge of Telangana High Court (Resident of Plot No. 68, Road No. 71, Phase III, Jubilee Hills, Hyderabad-34; Mobile No. 8331010695) **(By Special messenger) (along with a copy of affidavit and material papers)**.
2. Sri Justice K.S. Appa Rao (former Judge), Flat No. 101, Sri Nilayam Apartments, Jubilee Hills, Hyderabad – 500033 (Mobile No. 772308989)
3. One CC to Mr. Chetluru Sreenivas, Advocate [OPUC]
4. Two CD Copies

Njb/gh

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**HIGH COURT**

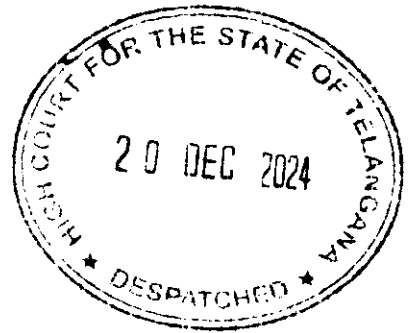
**DATED:06/12/2024**

**ORDER**

**I.A.No. 1 of 2022**

**In**

**ARBAPPL.No.45 of 2016**



**ALLOWING THE I.A**

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